

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 582 of 2020

Lalan Kumar Barnwal..... **Petitioner(s)**

Versus

State of Jharkhand..... **Opp. Party(s)**

.....

Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the petitioner : Mr. Virat Kumar, Advocate.

For the State : Mr. A.K.Tiwary, A.P.P.

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4/25.06.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 10.30 A.M. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel for the petitioner and learned A.P.P. for the State.

The petitioner, in this application, has challenged the orders, by which warrant of arrest, processes under Sections 82 Cr.P.C. and attachment order in terms of Section 83 Cr.P.C., have been issued against him.

The impugned orders are of the year 2005. The petitioner has approached this Court only in the year 2020. The order of the court below dated 01.07.2005 suggests that the anticipatory bail of the petitioner was rejected by the Sessions Judge prior to that. The anticipatory bail of this petitioner was also rejected by this Court on 22.11.2005 in A.B.A. No. 892 of 2005.

Considering the aforesaid fact that this petitioner was knowing about the pendency of this case and had approached this Hon'ble High Court in the year 2005 itself in anticipatory bail application, and even in spite of the fact that his anticipatory bail application was dismissed, he did not chose to surrender before the court below, I am not inclined to entertain this application, whereby the petitioner has challenged the orders dated 05.07.2005, 08.07.2005 & 16.07.2005, whereby warrant of arrest, processes under Sections 82 Cr.P.C. and attachment order in terms of Section 83 Cr.P.C., has been issued against him.

Thus, this criminal miscellaneous petition stands dismissed.

(Ananda Sen, J)